

**Annexure-IV**

Name of the corporate debtor: Chinar Realty Private Limited CIN:- :U45201MP1999PTC013256  
Date of commencement of Liquidation 11-06-2025 (Order received to Liquidator on-12-06-2025)  
List of creditors Version 1.0 as on: 23.07.2025 (Based on the claim received upto 11.07-2025)

**List of operational creditors Government Dues**  
(Amount in INR)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not Admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claim admitted					
1	Assistant Commercial CGST & Central Excise Division 1 Bhopal (MP)	27.06.2025	35,488,723	35,488,723	Unsecured	0	No	0	1.09	0	0	0	0	As per Order dated 19.06.2025
2	Provident Fund Organisation	26.06.2025	9,766	9,766	Unsecured	0	No	0	0.00	0	0	0	0	
3	Commercial Tax Officer & Additional Tehsildar Commercial Tax Department	20.05.2024	10,777,630	10,777,630	Unsecured	0	No	0	0.33	Nil	Nil	0	0	
Total			46,276,119	46,276,119					1.42			0	0	

**Specific Notes (SN)**

SN 1 : For claimants who did not file a claim during the liquidation process , the claims submitted during the CIRP were considered in accordance with Regulation 12(2) of the Liquidation Process Regulations, 2016

**General Notes (GN)**

GN. 1 The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor.

GN. 2 Admission of this claim is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.

GN 3. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

GN 4. Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise)